DELHI LEGISLATIVE ASSEMBLY

List of Business

Friday 3nd March 2006/ 12 Phalguna 1927 (Saka)

2.00 PM

- 1 Question Hour: Starred Questions as shown in separate list to be asked and replies given.
- Special Mention (Rule 280): Members to raise matters under Rule 280.

Adoption of Reports:

Shri Ramakant Goswami
 Shri Sahab Singh Chauhan
 to move the following Motion: "That this House agrees with the Ninth Report of the
 Business Advisory Committee presented on 2nd March 2006".

 Shri Ramakant Goswami
 Shri SP Ratawal
 to move the following Motion: "That this House agrees with the Seventh Report of

the Private Members Bills and Resolutions Committee presented on 2nd March 2006".

1. Dr. S.C. Vats
Shri Sahab Singh Chauhan
to move the following Motion: "That this House agrees with the Third Report of the
Public Accounts Committee presented on 2nd March 2006".

2. Dr. Jagdish Mukhi
Shri Bheeshm Sharma
to move the following Motion: "That this House agrees with the First Report of the
Government Assurance Committee presented on 2nd March 2006".

Presentation of Reports:
1. Shri Ram Babu Sharma
Shri Bheeshm Sharma
to present the "Report of Select Committee on Delhi Water Board (Amendment)
Bill,2005."
2. Shri Ram Babu Sharma

Shri Dharam Deo Solank to present "Report of the Select Committee on MCD(Second amendment) Bill,2004".

opicsent Report of the select Committee on NCD(second amendment) Bill,2003. Smt. Tajdar Baber
Dr. Harsh Vardhan
to present the "Report of Select Committee on NDMC(Amendment) Bill,2004"

(I) Smt. Sheila Dikshit, Hon'ble Chief Minister to lay the copies of the

- (i) 5th Annual Report of Lokayukta for the period 2003-2004(English Version)
- (ii) 6th Annual Report of Lokayukta for the period 2004-2005(English Version)
- 5^{th} Annual Report of the PGC for the period ending 31^{st} March,2003 (English Version). (iii)

(II) Shri Mangat Ram Singhal, Hon'ble Minister of Industries to lay the copy of the following:

- Notification No. F.1/C.I./Policy/INSITU/Karawal Nagar/2005/001/545 dated 2.12.2005. (i)
- (ii)
- uateu 2.12.2005. Notification No. F.I/C.I./Policy/INSITU/Dabri/2005/002/546 dated 2.12.2005. Notification No. F.I/C.I./Policy/INSITU/Haiderpur/2005/003/547 dated 2.12.2005. (iv)
- dated 2.12.2005. Notification No. F.1/C.I./Policy/INSITU/Basaidarapur/2005/004/548 dated 2.12.2005. Notification No. F.1/C.I./Policy/INSITU/Swarn.P.Mundka/2005/005/549
- (v) dated 2.12.2005. Notification No. F.1/C.I./Policy/INSITU/Rithala/2005/006/550
- (vi) dated 2.12.2005
- on No. F.1/C.I./Policy/INSITU/Nawada/2005/007/551 (vii) Notific
- Notification No. F.1/C.1./Policy/INSITU/Nawada/2003/00//531 dated 2.12.2005. Notification No. F.1/C.1./Policy/INSITU/New Mandoli/2005/008/552 dated 2.12.2005. (viii)
- uated 2.12.2005.
 Notification No. F.1/C.1/Policy/INSITU/Shalamar Village/2005/009/553 dated 2.12.2005. (ix)
- Notification No. F.1/C.I./Policy/INSITU/Khyala/2005/011/555 dated 2.12.2005.
- No. F.1/C.I./Policy/INSITU/Peeragarhi Village/2005/012/556 (xii) ed 2.12.2005
- on No. F.1/C.I./Policy/INSITU/Libaspur/2005/013/557 (xiii) Notifi
- dated 2.12.2005 on No. F.1/C.I./Policy/INSITU/Naresh Park Ext./2005/014/558 (xiv)
- unted 2.12.2005.
 Notification No. F.1/C.I./Policy/INSITU/Hastsal Pkt-A/2005/016/559 dated 2.12.2005. (xv)
- uated 2.12.2005.
 Notification No. F.1/C.I./Policy/INSITU/Sultan Pur Mazra/2005/017/560 dated 2.12.2005. (xvi)

(III) Shri Raj Kumar Chauhan, Hon'ble Minister of Development & Revenue to lay the

copy of Notification dt. 28.12.2005 under rule 59 of Delhi Agricultural Produce

Private Member's Business

1. Shri O. P. Babber to move the following resolution: "This House resolves that free Metro passes be provided to the Members of the Delhi Assembly."

- 2. Shri Sahab Singh Chauhan to move the following resolution: "This House resolves that Delhi be granted full statehood with immediate effect".
- 3. Shri Ramvir Singh Bidhuri to move the following resolution: "This House resolves that rural status of the villages should not be altered and those villages which were declared as urbanized be restored in the category of villages and simultaneously be exempted from house tax and building byelaws".

Delhi 2nd March 2006

Siddharath Rao

Secretary